

07.8.2000

Hon'ble Mr. S. Dayal, A.M.
Hon'ble Mr. Rafiq Uddin, J.M.

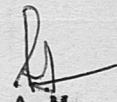
Sri Rakesh Verma for the applicant.
Sri A.K. Gaur for the respondents.

Learned counsel for the ~~xx~~ respondents files counter reply with Misc. applications. The first Misc. Application is for condonation of delay in filing C.A. which is allowed. The C.A. is taken on record.

The second Misc. Application is for taking counter reply on record. This is also allowed.

Learned counsel for the applicant mentions that the O.A was filed against reversion of the applicant and ~~for~~ an interim order for ~~setting aside~~ staying the reversion was sought which was not allowed. All the applicants have thereafter been reverted and therefore the application has become infructuous. He seeks its dismissal with liberty to file a fresh petition ~~in which~~ ^{there is} ~~any~~ surviving cause of action. This liberty is granted and the application is dismissed as having become infructuous.

24
J.M.


A.M.